

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 23 OF 2017 IN DFR NO. 3972 OF 2016 (RP)
IN APPEAL NO. 185 OF 2014**

Dated: 24th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

Rajasthan Rajya Vidyut Utpadan Nigam Ltd.	...Appellant(s)
Vs.	
Jaipur Vidyut Vitaran Nigam Ltd. & Ors.	...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Ms. Anushree Bardhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R.1

Mr. R.K. Mehta
Mr. Abhishek Upadhyay
Mr. Himanshi Andley for R.4

ORDER

Issue notice. Mr. K.S. Dhingra takes notice on behalf of Respondent No.1 and Mr. R.K. Mehta takes notice on behalf of Respondent No.4. They seek four weeks time to file reply and may file the same on or before 21.02.2017 after serving copy on the other side. Notice be issued to the other Respondents returnable on 28.2.2017. Dasti, in addition, is permitted.

List the matter on **28.02.2017 at 2.30. p.m..**

(T. Munikrishnaiah)
Technical Member

ss/pr

(Justice Ranjana P. Desai)
Chairperson